

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Wednesday, the 30th day of June, 2021

Crl.M.P.No.10875/2021

in

P-3, Vyasarpadi P.S. Crime No.604/2021

Venkatesan

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
P-3, Vyasarpadi Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. A. Elumalai, Counsel for the petitioner and of CPP for the respondent, this Court delivered the following

ORDER

1. The petitioner, who was arrested on 18.6.2021 for the offences punishable under Section 273, 328 of IPC r/w 24(1) of Cigarette and other Tobacco Product Act 2003 in Crime No.604/2021 on the file of the respondent police, seeks bail.
2. The counsel for the petitioner and the CPP were heard through Video Conference.
3. Learned counsel for the petitioner submits that the petitioner is innocent and he has not committed any offence as alleged. The petitioner has no bad antecedents. Co-accused was released on bail by this court in Crl.M.P.No. 10908/2021 dated 28.6.2021. The petitioner is in custody from 18.6.2021 and prays for granting bail.
4. On the other hand, the learned CPP submits that the petitioner and another were found in possession of 1000 packets of Maava. The police have recovered the tobacco product along with cash Rs.22470/-.
5. No previous case is reported as against the petitioner. No one is hospitalized after consuming the contraband. It is represented that Co-accused was already granted bail by this court. The petitioner is in custody from 18.6.2021. Considering the nature of case and duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned X Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photograph and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police as and when required.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

**Sd/- R. Selvakumar,
Principal Sessions Judge**

Copies to :

1. The X Metropolitan Magistrate, Chennai.
2. Superintendent, Sub-Jail, Ponneri, Thiruvallur District.

vv

CrI.M.P.No.10875/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Wednesday, the 30th day of June, 2021

Crl.M.P.No.10883/2021

in

H-3 Tondiarpet P.S. Crime No. 1004/2021

Lingesh

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
H-3 Tondiarpet Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. S. Rajesh, P. Praveen Kumar, Counsel for the petitioner and of CPP for the respondent, this Court delivered the following

ORDER

1. The petitioner, who was arrested on 15.6.2021 for the offences punishable under Section 341, 294(b), 392, 397 and 506(ii) IPC in Crime No. 1004/2021 on the file of the respondent police, seeks bail.
2. The counsel for the petitioner and the CPP were heard through Video Conference.
3. Learned counsel for the petitioner submits that the petitioner is innocent and he has not committed any offence as alleged. False case has been foisted on him only for statistical purpose. The petitioner has no bad antecedents. Co-accused was already released on bail by this court. The petitioner is in custody from 15.6.2021 and prays for granting bail.
4. On the other hand, the learned CPP submits that this petitioner along with other accused robbed Rs.200/- and a cell phone from the defacto complainant.
5. No previous case is reported as against the petitioner. It is represented that Co-accused was already granted bail by this court. The petitioner is in custody from 15.6.2021. Considering the duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XV Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photograph and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police as and when required.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

**Sd/- R. Selvakumar,
Principal Sessions Judge**

Copies to :

1. The XV Metropolitan Magistrate, Chennai.
2. Superintendent, Sub-Jail, Saidapet, Chennai.

vv

Cri.M.P.No.10883/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Wednesday, the 30th day of June, 2021

Crl.M.P.No. 10884/2021

in

P-6 Kodungaiyur P.S. Crime No. 645/2021

Chellappa

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
P-6 Kodungaiyur Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. R. Muthukumar, R. Lingakumar, J. Sakthivel, Counsel for the petitioner and of CPP for the respondent, this Court delivered the following

ORDER

1. The petitioner, who was arrested on 29.5.2021 for the offences punishable under Section 188, 269, 273, 328 IPC and sec. 24(1) of COTP Act in Crime No.645/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. This petitioner was granted interim bail on 4.6.2021 in Crl.M.P.No.19621/2021 for 15 days i.e., till 18.6.2021 to perform his mother's last rites who died on 3.6.2021 at Tenkasi with direction to surrender before the X Metropolitan Magistrate on 19.6.2021 at 10.30 a.m. As per the above said order, this petitioner was surrendered before the said Magistrate on 18.6.2021 itself. Co-accused were already granted bail by this court. This petitioner is in custody for more than two weeks and prays for granting bail.

4. According to CPP, based on the confidential information, the police conducted raid at the house, where the petitioner and other accused residing and found that they are indulged in selling banned tobacco products to various shops through agents. Totally 856Kg of banned tobacco products were seized from the house.

5. No previous case is reported as against the petitioner. After completion of interim bail period, this petitioner was surrendered before the X Metropolitan Magistrate on 18.6.2021 as ordered by this court. The petitioner is in prison for more than two weeks. Considering the above facts and the duration of custody, this court is inclined to grant bail subject to the condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned X Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photograph and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police as and when required.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd/- R. Selvakumar
Principal Sessions Judge

Copies to :

1. The X Metropolitan Magistrate, Chennai.
2. Superintendent, Sub-Jail, Chengalpattu.

vv

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Wednesday, the 30th day of June, 2021

Crl.M.P.No. 10902/2021

in

V-4 Rajamangalam P.S. Crime No. 572/2021

P.R. Subash

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
V-4 Rajamangalam Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. D. Manoj Kumar, J. Krishna Kumar, R. Ram Kumar, S. Pavithra, Counsel for the petitioner and of CPP for the respondent, this Court delivered the following

ORDER

1. The petitioner, who was arrested on 16.6.2021 for the offences punishable under Section 341, 294(b), 323, 336, 397, 506(ii) IPC in Crime No.572/2021 on the file of the respondent police, seeks bail.
2. The counsel for the petitioner and the CPP were heard through Video Conference.
3. Learned counsel for the petitioner submits that the petitioner is innocent and he has not committed any offence as alleged. The petitioner has no bad antecedents. False case has been foisted on him only for statistical purpose. The petitioner is in custody from 16.6.2021 and prays for granting bail.
4. On the other hand, the learned CPP submits that this petitioner along with other accused waylaid the defacto complainant and robbed Rs.650/- from him at knife point.
5. No previous case is reported as against the petitioner. The petitioner is in custody from 16.6.2021. Considering the nature of case and duration of custody, this court is inclined to grant bail to the petitioner subject to condition.
6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XIII Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photograph and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police as and when required.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd/- R. Selvakumar,

Principal Sessions Judge

Copies to :

1. The XIII Metropolitan Magistrate, Chennai.
2. Superintendent, Central Prison, Puzhal, Chennai.

vv

CrI.M.P.No. 10902/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Wednesday, the 30th day of June, 2021

Crl.M.P.No. 11061/2021

in

V-4 Rajamangalam P.S. Crime No. 155/2021

1. Lokeshwaran

2. Ajithkumar

.. Petitioners/Accused

Vs.

State Rep. by

The Inspector of Police,

V-4 Rajamangalam Police Station,

Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. K. Devaraj, K. Subash, S. Kaviarasu, P. Premkumar, Counsel for the petitioners and of CPP for the respondent, this Court delivered the following

ORDER

1. The petitioners, who were arrested on 27.4.2021 for the offences punishable under Section 363, 364(A) of IPC in Crime No. 155/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioners and the CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners are innocent and they have been falsely implicated in this case. The petitioners are in custody from 27.4.2021 and prays for granting bail.

4. On the other hand, the learned CPP strongly opposed the petition stating that the petitioners kidnapped the son of the defacto complainant, who is aged 14 years and demanded Rs.2 lakhs. The petitioners are involved in two previous cases. He further submits that the 1st petitioner was detained under Act 14/1982 as per the Detention Order No. 151/2021 dated 4.6.2021. The 2nd petitioner is having one previous case. According to CPP, the victim boy was escaped from the clutches of the petitioners.

5. Since the 1st petitioner was detained under Act 14/1982, this court is not inclined to grant bail to him. As far as the 2nd petitioner is concerned, he is in custody for more than two months. Major portion of investigation might have been completed by this time.

Considering the duration of custody, this court is inclined to grant bail to the 2nd petitioner alone subject to following condition.

6. Accordingly, the 2nd petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XIII Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photograph and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the 2nd petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the 2nd petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the 2nd petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the 2nd petitioner in accordance with law as if the conditions have been imposed and the 2nd petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the 2nd petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

(g) As far as the 1st petitioner Lokeshwaran is concerned, this petition is dismissed since he was detained under Act 14/1982.

Delivered by me today.

Sd/- R. Selvakumar,

Principal Sessions Judge

Copies to :

1. The XIII Metropolitan Magistrate, Chennai.
2. Superintendent, Central Prison, Puzhal, Chennai.

vv

CrI.M.P.No. 11061/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Wednesday, the 30th day of June , 2021

Crl.M.P.No. 11062/2021

in

K-10 Koyambedu P.S. Crime No. 204/2021

1. K. Kagil
2. M. Jayavarma Pandi .. Petitioners/Accused

Vs.

State Rep. by
The Inspector of Police,
K-10 Koyambedu Police Station,
Chennai. ..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. V Manimaran, Counsel for the petitioners and of CPP for the respondent, this Court delivered the following

ORDER

1. The petitioners, who were arrested on 16.6.2021 for the offence punishable under Section 147, 148, 341, 294(b), 323, 336, 397, 506(ii) of IPC in Crime No. 204/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioners and the CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that these petitioners name not mentioned in the FIR. They are innocent of the offence. False case has been foisted on them only for statistical purpose. The petitioners are in custody from 16.6.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that these petitioners along with other accused robbed Rs.1200/- and a cell phone from the defacto complainant at knife point. He further submits that except the present 2 cases, the petitioners also having one previous case. Arrest of the petitioner is very recent. Hence, he objects the grant of bail.

5. It is a case of robbery. Today, the petitioners moved two bail applications in two different crime numbers. According to CPP, the petitioners are having another one previous case. The petitioners were arrested only on 16.6.2021. Considering the nature of offence, antecedents of the petitioners and short duration of custody, this court is not inclined to grant bail to the petitioners at present.

6. Hence, this petition is dismissed.

Delivered by me today.

Sd/- R. Selvakumar
Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Wednesday, the 30th day of June , 2021

Crl.M.P.No. 11063/2021

in

K-10 Koyambedu P.S. Crime No. 543/2021

1. K. Kagil
2. M. Jayavarma Pandi .. Petitioners/Accused

Vs.

State Rep. by
The Inspector of Police,
K-10 Koyambedu Police Station,
Chennai. ..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. V Manimaran, Counsel for the petitioners and of CPP for the respondent, this Court delivered the following

ORDER

1. The petitioners, who were arrested on 16.6.2021 for the offence punishable under Section 341, 294(b), 323, 336, 397 and 506(ii) of IPC in Crime No. 543/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioners and the CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioner are innocent of the offence. False case has been foisted on them only for statistical purpose. The petitioners are in custody from 16.6.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that these petitioners waylaid the defacto complainant and robbed Rs.1000/- and a cell phone from him at knife point. He further submits that except the present 2 cases, the petitioners also having one previous case. Arrest of the petitioners is very recent. Hence, he objects the grant of bail.

5. It is a case of robbery. Today, the petitioners moved two bail applications in two different crime numbers. According to CPP, the petitioners are having another one previous

case. The petitioners were arrested only on 16.6.2021. Considering the nature of offence, antecedents of the petitioners and short duration of custody, this court is not inclined to grant bail to the petitioners at present.

6. Hence, this petition is dismissed.

Delivered by me today.

Sd/- R. Selvakumar
Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Wednesday, the 30th day of June 2021

CrI.M.P.No. 11065/2021

in

P.2, Otteri P.S. Cr.No.289/2021

1. Jeeva

2. Sakthivel

.. Petitioners/Accused.

Vs.

State Rep. by

The Inspector of Police,

P.2, Otteri Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. D. Jaisankar, D. Manoj Kumar, D. Karthick, R. Ram Kumar, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who were arrested on 4.4.2021 for the offence punishable under Section 147, 148, 302 IPC in Cr.No.289/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioners and learned CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners are innocent. They are noway connected with the alleged offence. They have been falsely implicated in this case. Investigation is almost completed. The petitioners have no bad antecedents. They are in custody from 4.4.2021 and hence prays for granting bail.

4. On the other hand, learned CPP submits that totally 7 accused involved in this cases. Due to previous enmity, these petitioners along with other accused attacked the defacto complainant's husband with knife and wooden log and murdered the deceased. He further submits that the petitioners are A5 and A2 and there is CCTV footage available

for the occurrence. Charge sheet is ready to file and if the petitioners are enlarged on bail at this stage, there is every possibility of their abscondence and thus objects the granting of bail.

5. The petitioners are in custody for the past 87 days. Major portion of investigation might have been completed by this time. Considering the duration of custody, this court is inclined to grant bail to the petitioners subject to condition.

6. Accordingly, the petitioners are ordered to be released on bail on their executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) each with two sureties each for a likesum to the satisfaction of the learned X Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photograph and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioners shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioners shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioners shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioners released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioners thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd/- R. Selvakumar,
Principal Sessions Judge

Copy to:

1. The X Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

vv

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge
Wednesday, the 30th day of June 2021

CrI.M.P.No. 11066/2021

in

R-10 MGR Nagar P.S. Crime No. 624/2020

Senthil Velmurugan

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
R-10 MGR Nagar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. C. Srikanth, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 3.6.2020 for the offence punishable under Section 307 IPC in Crime No.624/2020 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and learned CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He has nothing to do with the alleged offence and he has been falsely implicated in this case. The allegation against the petitioner is that he poured petrol on the deceased Govindasamy and his wife Lakshmi and set fire on them since both of them having illicit relationship. In fact, this petitioner was not at all present at the scene of occurrence. Investigation is almost completed. The petitioner is in custody for more than one year and prays for granting bail.

4. The case of the prosecution is that this petitioner poured petrol and set fire on the defacto complainant and his wife since both of them having illicit relationship. Immediately, the neighbours came and rescued them and they were admitted to hospital for treatment and subsequently, they succumbed to the burn injuries.

5. According to CPP, initially the case was registered u/s.307 IPC and after the death of the deceased, the case was altered into sec. 302 IPC. After completion of investigation, charge sheet was filed in this case and the case has been committed to the Court of Sessions and numbered as S.C.No. 134/2020 and now pending on the file of Sessions Judge, Mahila Court, Chennai. Now, the case is posted to 2.7.2021 for engaging counsel.

6. Occurrence took place in the year 2020 and the petitioner is in custody for more than one year. Now, the case is committed to the Court of Sessions and pending before the Mahila Court, Chennai in S.C.No. 134/2020 for engaging Legal aid counsel. Considering the stage of the case and the long duration of custody, this court is inclined to grant bail to the petitioner subject to the following condition.

7. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned Sessions Judge, Mahila Court, Chennai and on further condition that

(a) the sureties shall affix their photograph and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the said Court on all hearing dates.

(c) the petitioner shall not tamper with evidence or witness during trial.

(d) the petitioner shall not abscond during trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

**Sd/- R. Selvakumar,
Principal Sessions Judge**

Copy to:

1. The Sessions Judge, Mahila Court, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

vv

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Wednesday, the 30th day of June 2021

Crl.M.P.No.11035/2021

in

R.6, Kumaran Nagar P.S. Cr.No.380/2021

1. Kamal @ Kamalakannan
2. Magesh @ Mageshkannan

.. Petitioners/Accused.

Vs.

State Rep. by
The Inspector of Police,
R.6, Kumaran Nagar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. V. Sivakumar, R. Hari Babu, R. Rajashamagayathri, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who apprehending arrest at the hands of the respondent police, for the offence punishable under Section 341, 294(b), 324, 397, 506(ii) IPC in Crime No.380/2021 on the file of the respondent police, seeks anticipatory bail.

2. The counsel for the petitioners and the CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners are innocent. Petitioners and the defacto complainant are neighbours. Due to enmity, this false complaint has been lodged to harass the petitioners. The petitioners are noway connected with the alleged offence. They have been falsely implicated in this case. Hence, prays for granting anticipatory bail.

4. On the other hand, learned CPP submits that when the defacto complainant and his brother went to the Buy and Sell used two wheeler shop at Jafferkhanpet for purchasing a two wheeler, these petitioners along with other accused, who came in a Auto

waylaid him and demanded money, that on his refusal, they dragged him into the Auto and robbed Rs.16,500/- and assaulted him. He further submits that investigation is pending. Arrested accused is still in custody and the bail petition was dismissed by this court and thus seriously objects granting anticipatory bail.

5. It is a case of 397 IPC. Investigation is pending. Arrested accused is still in custody. Under such circumstances, granting anticipatory bail in such cases, may send a wrong signal to the society at large and thus this court is not inclined to grant anticipatory bail to the petitioners.

6. Hence, the petition is dismissed.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

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IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge
Wednesday, the 30th day of June 2021

CrI.M.P.No.11040/2021

in

CrI.R.C.No.48/2021

against

M.P.No.1/2021

in

Na.Ka.No.1/Exe. Magistrate and DCP Adyar District/2021

Suresh @ Seenu

... Petitioner / Petitioner / Respondent /
Accused

Vs.

1. The Executive Magistrate and Deputy Commissioner
of Police, Adyar District,
Chennai.
2. The Inspector of Police, (Law & Order)
R.6, Kumaran Nagar Police Station,
Chennai.

.. Respondents/Respondents/Petitioners/
Complainant

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s. K.G. Senthil Kumar, S. Saran Kumar and upon perusing the records, this Court delivered the following:

ORDER

1. The petitioner in the above case seeks suspension of sentence pending disposal of the revision petition.
2. The counsel for the petitioner was heard through Video Conference.
3. The Petitioner herein is the accused in M.P.No.1/2021 in Na.Ka.No.1/Exe. Magistrate and DCP/ Adyar District/2021 on the file of the 1st respondent and he was convicted and sentenced to undergo imprisonment for 348 days for violation of bond executed u/s 110 of Cr.P.C. as per the order dated 15.2.2021.
4. Learned counsel for the petitioner would submit that the petitioner has fair chance of success in the revision. Hence, prays to suspend the sentence.

5. This Court has also perused the revision petition and the submission made by the petitioner's counsel. The revision has been preferred without any delay.

6. The learned counsel for the petitioner would further submit that the accused will not abscond and would be available to undergo the sentence, if the appellate Court confirms the order passed by the Executive Magistrate. As already stated supra, the Petitioner / Accused was ordered to undergo imprisonment for a period of 348 days and in these circumstances, it may not be right to hold that the petitioner has to serve the sentence during the pendency of the revision.

7. Hence, the order passed by the 1st respondent / Executive Magistrate is hereby stayed till the disposal of the revision and the petitioner is ordered to be enlarged on bail on his executing a bond for Rs.10,000/- with two sureties each for a likesum to the satisfaction of the XXIII Metropolitan Magistrate, Chennai.

8. The Revision is made over to II Additional Sessions Court, Chennai.

9. The Revision is posted on 30.7.2021.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

Copy to :

1. The XXIII Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

nmk

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Wednesday, the 30th day of June 2021

Crl.M.P.No.11026/2021

in

N.4, Fishing Harbour P.S. Cr.No.736/2021

Prasanth

.. Petitioner/Accused.

Vs.

State Rep. by

The Inspector of Police,

N.4, Fishing Harbour Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. M. Nithiyavel, R. Mukesh Kannah, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 18.6.2021 for the offence punishable under Section 341, 294(b), 323, 324, 506(ii) IPC in Cr.No.736/2021 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioner and learned CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that it is a case of 506(ii) IPC. There was a road accident between the petitioner's relative/Amutha and one Ezhilarasan, over which, Ezhilarasan has lodged a complaint. In connection with that there was a quarrel between the Ezhilarasan's relative/defacto complainant herein and the petitioner. An exaggerated complaint has been given. Nobody was injured. The petitioner is in custody from 18.6.2021 and hence prays for granting bail.

4. On the other hand, learned CPP submits that the other accused were granted bail by the concerned Magistrate, since the petitioner is having previous cases, his application has been dismissed and objects granting bail.

5. On perusal of the Case Diary, the complaint itself speaks about the road accident and lodging of complaint before, H.3, Traffic Investigation Wing. There are

chances for exaggeration at the hands of the defacto complainant. Except Sec.506(ii) IPC, other offences are bailable. The accused is in custody for the past 13 days. Considering all these circumstances, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XVI Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the Investigating Officer as and when required.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

Copy to :

1. The learned XVI Metropolitan Magistrate, Chennai.
2. The Superintendent, Sub-Jail, Ponneri

nmk

CrI.M.P.No.11026/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge
Wednesday, the 30th day of June 2021

Crl.M.P.No.10926/2021

in

CCB, Cr.No.2/2021

1. Vivek @ Vivek @ Anandhan @ Vivekanandhan
2. Suresh @ Suresh Vijayarajan .. Petitioners/Accused.

Vs.

State Rep. by
The Assistant Commissioner of Police,
Central Crime Branch, Conventional Crime,
Chennai. ..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. R. Sankarasubbu, S. Jeevanantham, S. Mathivanan, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who were arrested on 19.3.2021 for the offence punishable under Section 153(B), 505(1)(b)(c), 505(2) IPC and Sec.13(1) (b) of UAPA Act in Cr.No.2/2021 on the file of the respondent police, seeks bail.
2. Learned counsel for the petitioners and learned CPP were heard through Video Conference.
3. Learned counsel for the petitioner submits that the petitioners are in custody for more than 90 days. Charge sheet has not yet been filed. The petitioners are entitled to statutory bail and hence prays for granting bail.
4. On the other hand, learned CPP submits that the case has been registered u/s.13(1) (b) of Unlawful Activities(Prevention) Act 1967. Charges against them are so serious and thus objects granting bail. He also filed the written objections submitted by the Investigating Officer.
5. On perusal of the same, it appears, the case against the 1st petitioner/Vivek is in connection with the interview given by him in Red Pix YouTube Channel on 20.7.2017 and against the 2nd petitioner/Suresh Vijayarajan is in respect of the material posted by him in

Facebook on 18.9.2020 supporting the interview given by Vivek. Though there are words provoking agitation against the Government, for the past 4 years from 2017, nothing had happened. The accused are in custody for more than 90 days. Considering the duration of custody, this court is inclined to grant bail to the petitioners subject to condition.

6. Accordingly, the petitioners are ordered to be released on bail on their executing a bond for a sum of Rs.10,000/- each (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of this Court and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioners shall appear before the Investigating Officer as and when required.

(c) the petitioners shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioners shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioners in accordance with law as if the conditions have been imposed and the petitioners released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioners thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

Copy to :

1. The Superintendent, Central Prison, Vellore.
2. The Superintendent, Central Prison, Salem.

nmk